



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Acquittal Sec.) Civil Secretariat  
Srinagar/Jammu

Notification  
Jammu, the 24<sup>th</sup> April, 2019

SRO 306.—In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri V. Bhushan Gupta, Advocate Jammu and Kashmir High Court, Jammu as Special Public Prosecutor to conduct the case titled State v/s Ashwani Kumar and others in FIR No. 35/2018 offence under sections 295-A/504/506/341/323 RPC before the court of 1<sup>st</sup> Additional Sessions Judge, Jammu.

By order of the Government of Jammu and Kashmir.

Sd/-

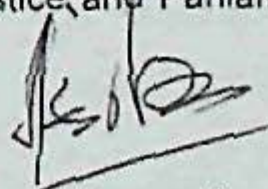
(Achal Sethi)  
Secretary to Government

No. LD(Acq)2019/96-Jammu

Dated. 24.04.2019

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. Director Prosecution, J&K PHQ Jammu.
5. Sr. Superintendent of Police, Jammu.
6. Director Litigation, J&K Jammu
7. Shri V. Bhushan Gupta, Advocate Jammu and Kashmir High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. General Manager, Government Press Jammu for publication in the Government Gazette.
9. SRO Section, Department of Law, Justice, and Parliamentary Affairs (W.7.S.C).
10. Concerned file.

  
Deputy Legal Remembrancer,  
Department of Law, Justice & P.A

24/04